

HCC No. 18 / 2020

**HIGH COURT OF KARNATAKA
BENGALURU - 1
DATED: 08TH DECEMBER 2020**

NOTIFICATION

In exercise of its power under Article 225 and 227 of the Constitution of India, the High Court of Karnataka, with the approval of the Government of Karnataka, vide G.O. No. LAW-LCE / 84 /2020, Dated: 08-06-2020 has framed the **“Rules of Video Conferencing for Courts”** and the same is published in Part 4A of the official Gazette of Karnataka, Dated: 25-06-2020 and the said Rules shall apply to such Courts or proceedings or classes of Courts or proceedings and on and from such date as the High Court may notify in this behalf.

The High Court of Karnataka resolved that, the Rules for Video Conferencing for Courts; shall applicable to High Court of Karnataka, all the District Courts, Trial Courts, Labour Courts and Tribunals, over which the High Court of Karnataka has the power of superintendence, shall come into force from the date of publication of the said Rules in the Karnataka Gazettes i.e., w.e.f. 25.06.2020.

BY ORDER OF THE HON'BLE HIGH COURT,

**Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL**